
(2021) 07 TDSAT CK 0036

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Telecom Petition Nos. 224, 225, 226, 227, 637 Of 2018

Union Of India

APPELLANT

Vs

Tatanet Services Ltd

RESPONDENT

Date of Decision : 28-07-2021

Acts Referred:

Citation : (2021) 07 TDSAT CK 0036

Hon'ble Judges : Brijesh Kumar, Registrar

Bench : Single Bench

Advocate : Ankur Singh, Kunal Singh, Sheniza Faridi, Saloni Mahajan, Manjul Bajpai, Abhay Chattopadhyay

Judgement

Mr. Ankur Singh, appears for petitioner in all the matters.Â Office has informed that evidence has been filed by all the parties in all the petitions

except by the Respondent in T.P. No. 227/2018 and the same are on record.Â Â It was prayed by Mr. Abhay Chattopadhyay, appearing for the

respondent in T.P. No. 227/2018 that he needs further time of four weeks for filing evidence affidavit.Â Â Prayer is allowed by way of last

indulgence.Â Â It was pointed out by Mr. Manjul Bajpai, appearing for the respondent in T.P. No. 226/2018 that the name of the Respondent

Company has been changed and he shall be moving appropriate application in this regard.Â He is permitted.Â List all the matters on 3rd September,

2021 for directions.